
(2025) 01 KAR CK 0005

Karnataka High Court At Bengaluru

Case No: Criminal Petition No. 9932 Of 2024

S. Dhananjaya @
Dhanu

APPELLANT

Vs

State Of Karnataka By
Mulabagal Town P.S.,
Mulabagal, Rep. By Its
Public Prosecutor, High
Court Complex,
Bengaluru - 560001

RESPONDENT

Date of Decision: Jan. 22, 2025

Acts Referred:

- Code Of Criminal Procedure, 1973 - Section 439

Hon'ble Judges: M G Uma, J

Bench: Single Bench

Advocate: Santhosh Kumar H.S, Venkat Sathyanarayan

Final Decision: Dismissed

Judgement

M G Uma, J

Learned counsel for the petitioner is absent. No representation.

The petition is filed under Section 439 of Cr.PC. Office has raised objections and the same are not complied with even though the matter is listed for

4th time.

The order sheet dated 08.01.2025 reads as under:

Learned counsel for the petitioner is absent. No representation.

The petition is listed for the third time for compliance of office objections. In spite of that there is neither any representation nor compliance

of office objections.

Finally, as a last chance, list this matter after one week.

In spite of that, there is no progress in the matter. It appears that the petitioner is not interested in prosecuting the petition.

Hence, the petition is dismissed for non compliance of office objections.